

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2589
ANSWERED ON:18.12.2003
FAULTY TRACK
ALE NARENDRA

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a curving track is vulnerable to the derailment;
- (b) if so, the details thereof;
- (c) whether Railway Board has laid down elaborate instruction in this regard to General Managers, Divisional Railway Managers to ensure that derailment do not occur due to track hazards;
- (d) if so, the details thereof;
- (e) whether the punishment has so far been awarded to GMs, DRMs and Permanent Way Inspectors (now designated as Section Engineers-Permanent Way) held responsible for derailment;
- (f) if so, the detail thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BASANAGOUDA R.PATIL)

(a): No, Sir.

(b): Does not arise.

(c) & (d): Instructions exist in the form of codes and manuals e.g. Indian Railway Permanent Way Manual etc. These are supplemented from time to time, as the need arises.

(e): Action for imposing punishments to various levels of officers and staff is taken in conformity with the responsibility as arrived at by the enquiry reports. So far, punishment has been awarded to Officers, Permanent Way Inspectors and other Permanent way staff, wherever, they were found responsible for lapses as per norms. The General Managers(GM) and the Divisional Railway Managers (DRM) are the highest ranked officers of the Zone and the Division respectively, who are responsible for the entirety of activities carried on in their Zone/Division. The enquiry reports have not fixed personal responsibility on GM/DRM in derailment cases so far. No action has, therefore, been taken against General Managers and Divisional Railway Managers so far.

(f) & (g): As a result of accident cases, 67 nos. of Section Engineers (now designated as Section Engineers-Permanent Way) were punished in the year 2002-03.